

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 5984**

TO BE ANSWERED ON THE 11th APRIL, 2017 / CHAITRA 21, 1939 (SAKA)

PROPERTY OF FOREIGN NATIONALS

5984. SHRI SISIR KUMAR ADHIKARI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government proposes to sell the property of foreign nationals vested with the Custodian of enemy property of India;

(b) if so, the details along with the details of immovable property belonging to foreign nationals in the country, State-wise; and

(c) the steps taken to raise funds through outright sale of the property of the foreign nationals in custody of the Government?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) & (c). The Government will take steps as per the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 as amended by the Enemy Property (Amendment and Validation) Act, 2017.

(b) The details of identified vested immovable properties are at Annexure - A.

GOVERNMENT OF INDIA, MINISTRY OF HOME AFFAIRS OFFICE OF CUSTODIAN OF ENEMY PROPERTY FOR INDIA STATEMENT SHOWING DETAILS OF TOTAL VESTED IMMOVABLE PROPERTY WITH CUSTODIAN OF ENEMY PROPERTY FOR INDIA		
Sl. No.	Name of State	Total No. of Properties
1	ANDHRA PRADESH	159
2	ASSAM	6
3	ANDAMAN	1
4	BIHAR	79
5	CHHATTISGARH	78
6	DELHI	487
7	DIU	4
8	GOA	263
9	GUJARAT	146
10	HARYANA	9
11	KARNATAKA	20
12	KERALA	60
13	MADHYA PRADESH	88
14	MAHARASHTRA	48
15	RAJASTHAN	22
16	TAMILNADU	34
17	UTTAR PRADESH	4991
18	UTTARANCHAL	50
19	WEST BENGAL	2735
	Total	9280